

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1421 OF 2018 IN**  
**(RP) DFR NO. 3023 OF 2018 IN**  
**APPEAL NO. 268 OF 2015**

**Dated: 13<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Surat Municipal Corporation**

**.... Petitioner (s)**

**Versus**

**Gujarat Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Pyoli

Counsel for the Respondent(s) : Mr. Alok Shukla  
Mr. Hardik Luthra for R-2

**ORDER**

**IA No. 1421 of 2018 –**  
**(For Condonation of Delay in Filing the Appeal)**

We have heard the learned counsel appearing for the Petitioner and the learned counsel appearing for the second Respondent.

The learned counsel, Ms. Pyoli, appearing for the petitioner submitted that, there is a delay of 60 days in filing the Appeal. Further, she pointed out and submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown therein. The same may kindly be accepted and delay in filing the appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

The learned counsel appearing for the second Respondent submitted that, submissions made by the learned counsel appearing for the Petitioner may kindly be taken on record and the instant IA may be allowed.

Submissions made by the learned counsel appearing for the petitioner and the learned counsel appearing for the second Respondent, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the petitioner and after perusal of the reasoning given in the application explaining the delay in filing the Appeal, the petitioner has explained the delay satisfactorily in the application and sufficient cases has been shown. The same was accepted and the delay in filing the appeal is condoned. IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on 03.12.2018, as requested.

**(S.D. Dubey)**  
**Technical Member**  
*vt/pk*

**(Justice N.K. Patil)**  
**Judicial Member**